## Government of Punjab Department of Revenue, Rehabilitation and Disaster Management (Policy and Legal Branch)

### Notification

The 18th August 2011 No. 2/66/70-P.L.II/ 15113

In pursuance of Provision under Section 2(1-a) of the Punjab Package Deal Properties (Disposal) Amendment Act, 2009. the State Government hereby appoint Shri Ashok Kumar Gupta, I.A.S., Secretary to Govt. Of Punjab, Department of Revenue & Rehabilitation to perform the functions of Claims Commissioner, under the Act ibid with immediate effect, in place of Mrs. Bhawana Garg IAS Special Secretary to Govt. Of Punjab, Department of Revenue & Rehabilitation.

A.R. Talwar
Financial Commissioner Revenue and
Secretary to Government Punjab,
Department of Revenue, Rehabilitation &
Disaster Management.

Endst.No. 2/66/70-P.L.II/15114-19 Chandigarh, dated the 18-8-2011

A copy is forwarded to all the Divisional Commissioners in the State for information & necessary action.

Sd/Deputy Secretary Revenue

Endst.No. 2/66/70-P.L.II/15120-41 Chandigarh, dated the 18-8-2011 A copy is forwarded to all the Deputy Commissioners in the State for information & necessary action.

Sd/Deputy Secretary Revenue

Endst.No. 2/66/70-P.L.II/15142 Chandigarh, dated the 18-8-2011 A copy is forwarded to Secretary Revenue (Shri Ashok Kumar Gupta, I.A.S) for information.

Sd/-Deputy Secretary Revenue

Endst.No. 2/66/70-P.L.II/15143 Chandigarh, dated the 18-8-2011 A copy is forwarded to Director Land Record, Kapurthala Road, Jalandhar for information & necessary action.

Sd/-Deputy Secretary Revenue A copy is forwarded to Controller, Printing and Stationary Department, Punjab, Chandigarh for information & necessary action. The above notification may please be published in the next Gazette of Punjab State. This may please be treated as urgent. Fifty (50) copies of this notification may be supplied to this department.

Sd/-Deputy Secretary Revenue

# Government of Punjab Department of Revenue, Rehabilitation and Disaster Management (Policy and Legal Branch)

#### Notification

The 4th April 2012

No. 2/66/70-P.L.II/ 5088 In pursuance of Provision under Section 2(1-a) of the Punjab Package Deal Properties (Disposal) Amendment Act, 2009. the State Government hereby appoint Shri Dharam Dutt Ternach, I.A.S., Director Land Records to perform the functions of Claims Commissioner, under the Act ibid with immediate effect, in place of Shri Ashok Kurmar Gupta, IAS, Secretary to Govt. Of Punjab, Department of Revenue & Rehabilitation.

### N.S.Kang

Financial Commissioner Revenue and Secretary to Government Punjab, Department of Revenue, Rehabilitation & Disaster Management.

Endst.No. 2/66/70-P.L.II/5088A Chandigarh, dated the 4-4-2012

A copy is forwarded to all the Divisional Commissioners in the State for information & necessary action.

Sd/-Under Secretary Revenue

Endst.No. 2/66/70-P.L.II/5089 Chandigarh, dated the 4-4-2012

A copy is forwarded to all the Deputy Commissioners in the State for information & necessary action.

Sd/-Under Secretary Revenue

Endst.No. 2/66/70-P.L.II/5090 Chandigarh, dated the 4-4-2012
A copy is forwarded to Director Land Records (Shri Dharam Dutt Ternach, IAS) Kapurthala Road Jalandhar for information.

Sd/-Under Secretary Revenue

Endst.No. 2/66/70-P.L.II/5091 Chandigarh, dated the 4-4-2012

A copy is forwarded to Director Land Records Kapurthala Road Jalandhar for information.

Sd/-Under Secretary Revenue Endst.No. 2/66/70-P.L.II/5091A Chandigarh, dated the 4-4-2012

A copy is forwarded to Controller, Printing and Stationary Department, Punjab, Chandigarh for information & necessary action. The above notification may please be published in the next Gazette of Punjab State. This may please be treated as urgent. Fifty (50) copies of this notification may be supplied to this department.

Sd/-Under Secretary Revenue